

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6120/2015

(Arising out of impugned final judgment and order dated 19/11/2014 in MA No. 1860/2014 passed by the High Court Of M.P Jabalpur Bench at Indore)

PARAMJEET SINGH CHHABRA

Petitioner(s)

VERSUS

BABITA BAJAJ &amp; ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file synopsis and list of dates and interim relief)

Date : 27/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Balaji Srinivasan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioner seeks withdrawal of special leave petition with liberty to move an appropriate application before the trial court.

Prayer of the learned counsel is allowed.

The special leave petition is dismissed as withdrawn with aforesaid liberty.

(INDU POKHRIYAL)  
COURT MASTER(PARDEEP KUMAR)  
AR-cum-PS